

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 124
143(ND)/2013

IN THE MATTER OF:

Rockman Advertising and Marketing
India Pvt. Ltd. & Ors.

.... Applicant/petitioner

v.

M/s. Sharp Eye Advertising Pvt. Ltd.

.... Respondent

Order under Section 397/398

Order delivered on 12.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

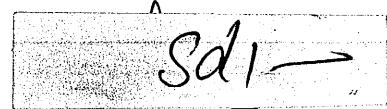
Mr. Sakal Bhushan, Adv.
Mr. Rohan Ganpathy, Adv.
Mr. Vishal Ganda, Mr. Anand Singh
Senger, Advs. for Ratna Priya Pvt. Ltd.

ORDER

On the account of being part heard matter, the arguments in this matter could not be heard today by this bench. Accordingly, the hearing is deferred to 09.07.2019 before the Principal bench.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)